

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:919
ANSWERED ON:04.08.2011
NUISANCE BY WAITLISTED PASSENGERS
Patel Shri Deoraj Singh

Will the Minister of RAILWAYS be pleased to state:

- (a): whether passengers having reserved seats have to face great inconvenience due to the presence of a large number of waitlisted and unreserved passengers in the reserved coaches of the trains;
- (b): if so, the details thereof; and
- (c): the remedial measures taken or proposed to be taken in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA)

(a) to (c): Waitlisted and unreserved passengers are not permitted to board reserved coaches if there is no vacant berth. However, some such cases do come to notice. Action is taken as per provisions of Section 155 of the Railways Act and if waitlisted and unreserved passengers are found travelling, they are removed from the reserved coaches. Those, not leaving the coaches are liable to be prosecuted and they can be fined Rs.500 by the court. Apart from manning of coaches by ticket checking staff, surprise checks are also conducted to check such irregular travel and persons so detected are penalized as per extant rules.